FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ULTRA TILE PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Ultra Tile Private Limited
2.	Date of incorporation of corporate debtor	25/08/1993
3.	Authority under which corporate debtor is incorporated / registered	RoC-Chennai
4.	Corporate Identity No. / Limited Liability Identification No.of corporate debtor	U26960TN1993PTC025667
5.	Address of the registered office and principal office (if any) ofcorporate debtor	KPM'S SAPPHIRE, No: 26, 11th Avenue Ashok Nagar Chennai Chennai TN 600083 IN (Non-operational)
6.	Date of closure of Insolvency Resolution Process	26-09-2021 (completion of 180 days from Insolvency commencement date)
7.	Liquidation commencement date of corporate debtor	01-03-2022
8.	Name and registration number of the insolvency professional acting as liquidator	**Name:** L V Shyam Sundar **Registration Number:** IBBI/IPA-002/IP-N00262/2017-18/10775
9.	Address and e-mail of the liquidator, as registered with theBoard	**Address**: 3rd Floor, No.17, Gandhi Road, Alwarthirunagar, Opp To Vinayagar Temple & Above Samyuktha Scans,Chennai, Tamil Nadu, 600087. **Email**: shyam.ascend@gmail.com
10.	Address and e-mail to be used for correspondence with theliquidator	**Address:** 3rd Floor, No.17, Gandhi Road, Alwarthirunagar, Opp To Vinayagar Temple & Above Samyuktha Scans, Chennai, Tamil Nadu, 600087. **Email**: cirp.ultratile@gmail.com with a copy marked to shyam.ascend@gmail.com **Landline:** 044-43535657 **Mobile:** 9884882326(**Office**)
11.	Last date for submission of claims	31st March, 2022

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of Ultra Tile Private Limited on **01st March, 2022**

The stakeholders of **Ultra Tile Private Limited** are hereby called upon to submit their claims with proof on or before 31st March, 2022 to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : **Mr. L V Shyam Sundar**

Date and place : **04th March, 2022**
Chennai

BUREAU OF ENERGY EFFICIENCY

Azadi Ka Amrit Mahotsav

(A Statutory body under Ministry of Power, Government of India)
4th Floor, Sewa Bhawan, R. K. Puram, New Delhi – 110066
Website: www.beeindia.gov.in, Ph: 011-26766700

KIND ATTENTION : ENERGY USERS IN 13 NOTIFIED SECTORS

Submission of Report on the Status of Energy Consumption under Energy Conservation Act 2001 (52 of 2001)

All users/class of users of energy in the following energy intensive sectors having Annual Energy Consumption of and above the specified limit shown against the following energy intensive sectors are notified as designated consumers vide S.O. 394 (E) dated the 12th March, 2007, S.O. 3542 (E) dated 29th Dec. 2015, S.O. 1388(E) dated 02nd May, 2017 and 502147 (E) Dated 17th June, 2020, under clause (e) of section 14 of the Energy Conservation Act (52 of 2001).

S. No.	Notified Sector	Threshold Energy Consumption in metric tonne of oil equivalent (mtoe) per year
1.	Aluminium	7,500
2.	Cement	
	(a) Integrated Cement Unit	30,000
	(b) Cement Grinding Unit	10,000
3.	Commercial Buildings or Establishments	
	(a) Hotels	500
	(b) Airports	500
4.	Chlor-Alkali	12,000
5.	Electricity Distribution Companies (DISCOMs)*	All licensed distribution companies by SERC/JERC
6.	Fertilizer	30,000
7.	Iron & Steel	20,000
8.	Pulp & Paper	20,000
9.	Petroleum Refineries	90,000
10.	Petrochemical units having gas crackers or naphtha crackers or both	1,00,000
11.	Railways	
	(a) All Zonal Railways (Traction)	70,000
	(b) Workshops	750
	(C) 8 Production Factories of Railways namely ICF, RCF, CLW, DLW, DCW, RWF, MCF & RWP	-
12.	Textile	3,000
13.	Thermal Power Stations	30,000

[*Energy Consumption of DISCOMs shall be considered equivalent to the total of Aggregate Technical & Commercial Losses (AT & C), which is equivalent to 1000 Million kWh)

All units/establishment consuming more than the listed threshold energy consumption under respective sectors, notified by the Central Government under S.O. 1264 (E) dated 31st March, 2016 and S.O. 998(E) dated 30th March, 2017, S.O. 1409(E) dated 28th March, 2018, S.O. 1473(E) dated 29th March, 2019, S.O. 1254(E) dated 13th April, 2020, S.O. 4491 (E) dated 26th October, 2021 are requested to submit to the concerned designated agency, with a copy to the Bureau of Energy Efficiency, a report on the status of Annual Energy Consumption, together with their annual production, for the last two years, namely, 2020-21 and 2021-22 in Form 1 notified under clause (l) of Section 14 of the Energy Conservation Act, 2001 (52 of 2001), duly authenticated by the Energy Manager/Chief Executive Officer.

A copy of the required sector applicable Pro-forma or Form-I could be downloaded from BEE website: https://beeindia.gov.in/content/pat-performa.

If any person fails to submit a report on the status of annual consumption etc by 30th June, 2022, he shall be liable to a penalty under clause 26 of the Energy Conservation Act, 2001.

For more information/query please contact us on 011-26766700 or send mail on newdc@beenet.in.

Mission Director
NMEEE

DAVP 34106/12/0020/2122

NOTICE

Titan Company Limited

Registered Office: Sipcot Industrial Complex Hosur 635 126 Tamil Nadu.

NOTICE is hereby given that the certificate(s) for the undermentioned securities of the company has/have been lost/mislaid and the holder(s) of the said securities / applicant(s) has/have applied to the Company to Issue duplicate certificate(s)

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificate(s) without further intimation.

Name(s) of holder(s)	Kind of Securities and face value	No. of Securities Shares	Distinctive number(s)
SHASHI SHARMA	Equite Shares of Rs 1/- each	460	6737981 To 6738440

Place
Ludhiana

Date
05.03.2022

Name of holder / Applicate
Shashi Sharma

पंजाब नैशनल बैंक ...भरोसे का प्रतीक ! punjab national bank ...the name you can BANK upon !

SASTRA Division, 3rd Floor, East Wing,
Plot No. 4, SEC. 10, Dwarka, New Delhi (email - horecovery@pnb.co.in)

WILFUL DEFAULTERS NOTICE

03.01.2022

Order of The Review Committee for declaration of the Wilful Defaulters Pursuant to proceedings conducted at Head Office on 10.12.2021.

M/s La Gente Chimici Private Limited (Rs. 4.69 Crore) ,
CS: Chennai South / ZS: Chennai
Date of NPA : 28.06.2019

In terms of RBI Master Circular No. DBR. No. CID.BC.22/20.16.003/2015-16 dated July 01:2015, Committee for Identification of Willful Defaulters issued show cause notice dated 09.08.2021 to following persons mentioning the grounds on the basis of which they are identified as wilful defaulters:

1. M/s La Gente Chimici Private Limited (Borrower)
2. Sh. V. Govindaraj (Director/Guarantor)
3. Smt. A. Mohanapriya (Director/Guarantor)

Vide Show Cause notice, the above named persons were given opportunity to make a representation if they so desire to the Bank within 15 days from receipt of notice, as to why they be not classified as wilful defaulters. Inspite of service of the said show cause notice(s) no reply / representation was made by the above persons.

Thereafter, the Identification Committee after due consideration of the facts on record, in its meeting held on 30.10.2021 had observed that the above named persons had defaulted in payment / repayment obligations to the Bank and identified them as wilful defaulters on the following grounds.

Diversion of Funds

Working capital of Rs. 4.50 Cr was utilized. Stock statements were not submitted, no stocks or book debts are available. The entire loan amount funds have been diverted for which bank has filed complaint with CBI and investigation is under process.

Siphoning of Funds

Stock statement not submitted since first disbursement. Non creation of primary security and misappropriation of Banks funds made by the party. Also the unit is completely locked down and directors are not traceable.

Accordingly the Identification Committee had issued order on 03.11.2021. In its said order, the committee had also directed that the above named person(s) are free to make a written representation against the order of Identification Committee, within a period of 15 days from the date of receipt of order to the Review Committee headed by the MD & CEO of the Bank.

Despite service of the order of the Committee for Identification of Wilful Defaulters of the Bank, no representation was received from the Borrower and guarantor as mentioned at serial nos. 1, 2 & 3.

ORDER OF THE REVIEW COMMITTEE FOR DECLARATION OF WILLFUL DEFAULTERS: The Review Committee chaired by the undersigned MD & CEO of the Bank and the Directors of the Bank as members, after due consideration of the above said facts and evidence on record, in its meeting dated 29.12.2021 concurred with the order of the Identification Committee and found that the captioned Borrower / Directors / Guarantors are responsible for above event(s) of wilful default, which constitute cogent ground(s) for being declared as "WILFUL DEFAULTER' in terms of extant Bank guidelines issued in consonance with the RBI guidelines / Master Circular No. DBR No. CID. BC. 22/20.16.003/2015-16 dated 01.07.2015 and declared 1. M/s La Gente Chimici Private Limited its Directors / Guarantors Sh.V.Govindaraj and Smt. A. Mohanapriya as "WILFUL DEFAULTER" for the reason(s) mentioned herein above.

Dr. Rekah Jain
(DIRECTOR - MEMBER)

(GAUTAM GUHA)
(DIRECTOR - MEMBER)

(CH.S.S. MALLIKARJUNA RAO) - CHAIR PERSON
MANAGING DIRECTOR & CHIEF EXECUTIVE OFFICER

தமிழ்நாடு அரசு. கரூர் மாவட்டம்

உப்பிடமங்கலம் பேரூராட்சி
நபார்டு நிதி உதவித்திட்டம் (RIDF-XXVII) 2021-2022

ந.க.எண். 45 / 2021

ஒப்பந்தப்புள்ளி அறிவிக்கை

நாள்: 01.03.2022

வ.எண்	பணியின் பெயர்	மதிப்பீடு ரூ.(லட்சத்தில்)
1.	சாலப்பட்டி ஆதிதிராவிடர் தெரு முதல் [illegible] வரை தார்சாலை அமைத்தல்.	ரூ.90.00/-
2.	சின்னகவுண்டனூர் ஆதிதிராவிடர் தெரு முதல் [illegible] வரை தார்சாலை அமைத்தல்	ரூ.80.00/-

1. உப்பிடமங்கலம் பேரூராட்சியில் மேற்காணும் பணிகளை மேற்கொள்ள உப்பிடமங்கலம் பேரூராட்சி செயல் அலுவலர் [illegible]
2. [illegible]
3. [illegible] https://tntenders.gov.in [illegible] https://tenders.tn.gov.in [illegible]
4.

செலுத்தப்பட வேண்டிய முன்வைப்புத்தொகை விபரம்	சாலப்பட்டி ஆதிதிராவிடர் தெரு முதல் [illegible]	சின்னகவுண்டனூர் ஆதிதிராவிடர் தெரு முதல் [illegible]
	ரூ.90,000/-(ரூபாய் தொண்ணூறாயிரம் மட்டும்)	ரூ.80,000/-(ரூபாய் எண்பதாயிரம் மட்டும்)

5. 07.03.2022 முற்பகல் 11.00 மணியளவில் உப்பிடமங்கலம் பேரூராட்சி அலுவலகத்தில் [illegible]
6. [illegible] 23.03.2022 மாலை 3.00 மணிவரை உப்பிடமங்கலம் பேரூராட்சி அலுவலகம்.
7. [illegible] 23.03.2022 மாலை 3.30 மணி உப்பிடமங்கலம் பேரூராட்சி அலுவலகம். [illegible]

DIPR / 1026 / Tender / 2022

செயல் அலுவலர்,
உப்பிடமங்கலம் பேரூராட்சி, கரூர் மாவட்டம்.

"சோதனை கடந்து சுதந்திரம் அடைந்தோம். சாதனை புரிந்து சரித்திரம் படைப்போம்"

திருவண்ணாமலை நகராட்சி

ஒப்பந்தப்புள்ளி அறிவிப்பு – இரு உறை முறை (Two Cover System)

திருவண்ணாமலை நகராட்சியின் 15வது நிதிக்குழு மான்யம் 2021–22 திட்டத்தின் கீழ் இந்நகராட்சியின் குடிநீர் விநியோகப்பணிகள் மற்றும் திடக்கழிவு மேலாண்மை திட்டப்பணிக்கு, 17.03.2022ந் தேதி மாலை 3.00 மணி வரை ஒப்பந்தப்புள்ளி பெற்றுக் கொள்ளப்படும். பெறப்பட்ட ஒப்பந்தப்புள்ளியினை 18.03.2022ந் தேதி மாலை 3.30 மணிக்கு ஆஜராகியுள்ள ஒப்பந்ததாரர்களின் முன்னிலையில் திறக்கப்படும். ஒப்பந்தப்புள்ளியில் கலந்து கொள்பவர் https://tntenders.gov.in/ என்ற இணையதளத்தில் E-Token/Digital Signature Certificate-1 உபயோகித்து (E-Tendering) முறையிலும் ஒப்பந்தப்புள்ளி வழங்கலாம் என அறிவிக்கப்படுகிறது. மேலும், விவரம் அறிய விரும்புவோர் அலுவலக வேலை நாட்களில் நேரில் வந்து தெரிந்துக்கொள்ளலாம் மற்றும் மேற்கண்ட இணையதளத்தின் மூலமும் தெரிந்துக்கொள்ளலாம்.

பணியின் விவரம்

வ. எண்.	பணியின் பெயர்	மதிப்பீடு தொகை (ரு. லட்சத்தில்)	ஒப்பந்த வைப்புத் தொகை	பணி முடிக்க வேண்டிய காலம்
1	இந்நகராட்சியின் பாதாள சாக்கடை திட்டப்பணிக்காக submersible centrifugal sewage non-clog pumps, vertical spindle type pump. Discharge 700 to 800 M3/hr (Standby) with 30 mtr Head சப்ளை செய்தல்.	28.00	28000	90 நாட்கள்
2	இந்நகராட்சியின் மண்ணம்மாள் நகர் (நீளம்–600மீ), தவசிக்குளம் (நீளம்–200மீ), பெருமாள் நகர் (நீளம்–900மீ) ஆகிய பகுதிகளில் 90mm DI குடிநீர் பகிர்மான குழாய் சப்ளை செய்து பதித்தல்.	28.00	28000	60 நாட்கள்

செ.ம.தொ.இ/999/ஒப்பந்தப்புள்ளி/2022

ஆணையாளர், திருவண்ணாமலை நகராட்சி.

"சோதனை கடந்து சுதந்திரம் அடைந்தோம் சாதனை புரிந்து சரித்திரம் படைப்போம்"

திருச்சிராப்பள்ளி மாவட்டம். சிறுகமணி பேரூராட்சி

ஒப்பந்தப்புள்ளி அறிவிப்பு

சிறுகமணி பேரூராட்சியில் நபார்டு நிதி உதவி திட்டம் NABARD (RIDF-XXVII)-2021-22 ன் கீழ் ரூ90.00 இலட்சம் மதிப்பீட்டில் சாலைப்பணிகள் செய்திட ஒப்பந்தப்புள்ளிகள் (இரண்டு உறைகள் முறை) வரவேற்கப்படுகின்றன.

1. ஒப்பந்தப்புள்ளி நமூனாவினை https://tntenders.gov.in, மற்றும் https://www.tenders.tn.gov.in, http://townpanchayats.tn.gov.in/tender என்ற இணையதள முகவரிகளிலிருந்து இலவசமாக எடுத்துக்கொள்ளலாம். மேலும் ஒப்பந்தப்புள்ளிகள் குறித்த முழு விபரங்களும் பெறலாம்.
2. ஒப்பந்தப்புள்ளிகள் தொடர்பான நேரம் மற்றும் நாள்:

அ) முன் கலந்தாய்வு கூட்டம் – **15.03.2022 காலை 11.00 மணி**
ஆ) ஒப்பந்தப்புள்ளி சமர்ப்பித்தல் – **23.03.2022 மாலை 3.00 மணி வரை**
இ) ஒப்பந்தப்புள்ளி திறத்தல் – **23.03.2022 மாலை 3.30 மணி**

3. ஒப்பந்தப்புள்ளி பெறப்படும் நாளன்று அலுவலகத்திற்கு விடுமுறை தினமாக அறிவிக்கப்படின் அதற்கு அடுத்த வேலை நாளில் அதே நேரத்தில் அதே இடத்தில் ஒப்பந்தப்புள்ளிகள் பெறப்பட்டு திறக்கப்படும்.

ந.க.எண்.388 /2021
நாள்: 03.03.2022 செமதொஇ/017/ஒப்பந்தப்புள்ளி/2022

செயல் அலுவலர்
சிறுகமணி பேரூராட்சி, திருச்சிராப்பள்ளி மாவட்டம்.

சோதனை கடந்து சுதந்திரம் அடைந்தோம். சாதனை புரிந்து சரித்திரம் படைப்போம்.

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF ULTRA TILE PRIVATE LIMITED

S.No	PARTICULARS	DETAILS
1.	Name of Corporate Debtor	**Ultra Tile Private Limited**
2.	Date of Incorporation of Corporate Debtor	**25.08.1993**
3.	Authority under which Corporate Debtor is Incorporated/Registered	**ROC-Chennai**
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	**U26960TN1993PTC025667**
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	KPM'S SAPPHIRE, No: 26, 11th Avenue Ashok Nagar Chennai Chennai TN 600083 IN (Non-operational)
6.	Date of Closure of Insolvency Resolution Process	26.09.2021 (completion of 180 days from Insolvency commencement date)
7.	Liquidation Commencement Date of Corporate Debtor	**01.03.2022**
8.	Name and Registration Number of the insolvency professional Acting as liquidator	**Name: L V Shyam Sundar,** **Registration Number: IBBI/IPA-002/IP-N00262/2017-18/10775**
9.	Address and E-mail of the liquidator as Registered with the board	**Address:** 3rd Floor, No.17, Gandhi Road, Alwarthirunagar, Opp To Vinayagar Temple & Above Samyuktha Scans, Chennai, Tamil Nadu, 600087. **Email: shyam.ascend@gmail.com**
10.	Address and E-mail to be used for correspondence with the liquidator	**Address:** 3rd Floor, No.17, Gandhi Road, Alwarthirunagar, Opp To Vinayagar Temple & Above Samyuktha Scans, Chennai, Tamil Nadu - 600087. **Email: cirp.ultratile@gmail.com** with a copy marked to **shyam.ascend@gmail.com** **Landline: 044-43535657,** **Mobile: 9884882326(Office)**
11.	Last date for submission of claims	**31st March, 2022**

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of Ultra Tile Private Limited on **01st March, 2022.**

The stakeholders of Ultra Tile Private Limited are hereby called upon to submit their claims with proof on or before **31st March, 2022** to the liquidator at the address mentioned against Item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name of liquidator : **L V SHYAM SUNDAR**
Signature of liquidator :

Date : 05.03.2022
Place: Chennai

U.P. RAJYA VIDYUT UTPADAN NIGAM LTD.

Anpara Thermal power project

E-Tender Notice

1. E-Tender No: 69/PD-I/BTPS/2021-22, Online e-bid are invited for "Supply of materials for screw conveyors of ball mills." E-tender has been uploaded on **23.02.2022** on http://etender.up.nic.in. Estimated cost of Supply is **Rs.11.40 Lakh** only. E.M.D cost **Rs. 11500.00.** Last date of tender: **01.04.2022 (16:00 Hrs).**

2. E-Tender No: 445/PD-I/ATPS/2021-22, Online e-bid are invited forthe "XLPE Armored cables for ATPS, Anapra." E-tender has been uploaded on **21.02.2022** on http://etender.up.nic.in. Estimated cost of Material is **Rs. 19,33,000.00** only. E.M.D cost **Rs. 20,000.00.** Last date of tender: **21.03.2022 (12:00 Hrs).**

3. E-Tender No: 449/PD-I/ATPS/2021-22, Online e-bid are invited forthe Supply of "Various types of LED lights." E-tender has been uploaded on **22.02.2022** on http://etender.up.nic.in. Estimated cost of Material is **Rs. 6,20,500.00** only. E.M.D cost **Rs. 6,500.00.** Last date of tender: **21.03.2022 (12:00 Hrs).**

4. E-Tender No: 01/OGD/DTPS/2021-22, Online e-bid are invited for the "Round the clock assistance work, preventive/Breakdown & sampling work of unit #6 &7, 2x500." E-tender has been uploaded on **19.02.2022** on http://etender.up.nic.in. Estimated cost of work is **Rs. 30,17,000.00** only. **Period: One Year,** E.M.D cost **Rs. 60,000.00.** Last date of tender: **14.03.2022 (18:00 Hrs).**

5. E-Tender No: 447/PD-I/ATPS/2021-22, Online e-bid are invited for the supply of "15 Tone cap. wire rope Electric hoist with motorized trolley for ATPS, Anpara." E-tender has been uploaded on **23.02.2022** on http://etender.up.nic.in. Estimated cost of Material is **Rs. 25,38,855.00** only. E.M.D cost **Rs. 26,000.00.** Last date of tender: **24.03.2022 (12:00 Hrs).**

6. E-Tender No: 450/PD-I/ATPS/2021-22, Online e-bid are invited for the supply of "PVC insulated multy strand copper armoured control cable for ATPS, Anpara." E-tender has been uploaded on **26.02.2022** on http://etender.up.nic.in. Estimated cost of Material is **Rs. 7,80,000.00** only. E.M.D cost **Rs. 8,000.00.** Last date of tender: **24.03.2022 (12:00 Hrs).**

7. E-Tender No: 448/PD-I/ATPS/2021-22, Online e-bid are invited for the Supply of "Pull cord accessories for ATPS, Anpara." E-tender has been uploaded on **23.02.2022** on http://etender.up.nic.in. Estimated cost of material is **Rs. 13,81,650.00** only. E.M.D cost **Rs. 14,000.00.** Last date of tender: **24.03.2022 (12:00 Hrs).**

8. E-Tender No: 943/PD-III/BTPS/2021-22, Online e-bid are invited for "Supply of Diaphragm for pneumatic actuator of 2x500MW, BTPS, Anpara." E-tender has been uploaded on **28.02.2022** on http://etender.up.nic.in. Estimated cost of Supply is **Rs. 3,62,137.00** only. E.M.D cost **Rs. 7000.00.** Last date of tender: **24.03.2022 (16:00 Hrs).**

9. E-Tender No: 940/PD-II/BTPS/2021-22, Online e-bid are invited for "Supply of 3 phase induction motor" for AC system of 2x500MW, BTPS, Anpara." E-tender has been uploaded on **28.02.2022** on http://etender.up.nic.in. Estimated cost of Supplyis **Rs. 1,32,000.00** only. E.M.D cost **Rs. 2500.00.** Last date of tender: **24.03.2022 (16:00 Hrs).**

10. E-Tender No: 05/SD/BTPS/2022-23, Online e-bid are invited for "Custom clearance of imported consignment at Sea/Airport and forwarding the same to store BTPS & ATPS, Anpara." E-tender has been uploaded on **02.03.2022** on http://etender.up.nic.in. Estimated cost of is **Rs. 1.61 Lakh** only. E.M.D cost **Rs. 3500.00.** Last date of tender: **26.03.2022 (16:00 Hrs).**

11. E-Tender No: 04/SD/BTPS/2022-23, Online e-bid are invited for "Work for preparation of monthly accounts , GST/TDS, income tax and GPF Trust for ATPS, BTPS/BTPP & DTPS, Anpara." E-tender has been uploaded on **02.03.2022** on http://etender.up.nic.in. Estimated cost of work is **Rs. 7.10 Lakh** only. E.M.D cost **Rs. 15000.00.** Last date of tender:**26.03.2022 (16:00 Hrs).**

12. E-Tender No: 166/CF-450A/PD-I/DTPS/2021-22, Online e-bid are invited for "Supply of different types of valves and strainer for DTPS, Anpara." E-tender has been uploaded on **02.03.2022** on http://etender.up.nic.in. Estimated cost of is **Rs. 866185.00** only. E.M.D cost **Rs. 10000.00.** Last date of tender: **12.04.2022 (16:00 Hrs).**

13. E-Tender No:09/CHD-I/BTPS/2021-22, Online e-bid are invited for "Providing operational assistance in coal feeding and coal yard management of CHP, BTPS, Anpara." E-tender has been uploaded on **03.03.2022** on http://etender.up.nic.in. Estimated cost of work is **Rs. 5882920.00** only. **Period: 12 Months,** E.M.D cost **Rs. 80,000.00.** Last date of tender: **24.03.2022 (17:00 Hrs).**

Total quality of work/supply, Tender specification and other term & condition isas per tender document available on the E-tender portal. Concerned Officer reserves the right to cancel the e-bids without assigning any reason. Corrigendum, Addendum, Extension if any shall be uploaded only on the above website. Bidders are advised to visit the website regularly for updated information from time to time.

पत्रांक : 2041/मु0अभि0(स्तर–1)/अ0ता0प0/कला अनु0 दिनांक 03.03.2022

"Save Electricity for Nation"

पंजाब नैशनल बैंक ...भरोसे का प्रतीक ! punjab national bank ...the name you can BANK upon !

SASTRA Division, 3rd Floor, East Wing,
Plot No. 4, SEC. 10, Dwarka, New Delhi (email - horecovery@pnb.co.in)

WILFUL DEFAULTERS NOTICE

07.01.2022

Order of The Review Committee for declaration of the Wilful Defaulters Pursuant to proceedings conducted at Head Office on 10.12.2021.

Ms Surath Banu (Amount Rs 0.59 Cr),
CS: Chennai South / ZS: Chennai
Date of NPA : 12.10.2018

In terms of RBI Master Circular No. DBR. No. CID.BC.22/20.16.003/2015-16 dated July 01:2015, Committee for Identification of Willful Defaulters issued show cause notice dated 30.07.2021 to following persons mentioning the grounds on the basis of which they are identified as wilful defaulters:

1. Ms Surath Banu (Borrower)
2. Sh Mahammed Musamil Guarantor)

Vide Show Cause notice, the above named persons were given opportunity to make a representation if they so desire to the Bank within 15 days from receipt of notice, as to why they be not classified as wilful defaulters. Inspite of service of the said show cause notice(s) no reply / representation was made by the above persons.

Thereafter, the Identification Committee after due consideration of the facts on record, in its meeting held on 23.09.2021 had observed that the above named persons had defaulted in payment / repayment obligations to the Bank and identified them as wilful defaulters on the following grounds.

Unauthorised disposal / Removal of Charged assets:

Borrower in collusion with guarantor and car dealer, availed loan for purchase of car but thereafter dit not register the vehicle and is not traceable. It is apparent that the borrower in collusion with guarantor have disposed off the car and have not adjusted the loan account. FIR lodged with Tamilnadu police on 25.04.2020 against the borrower Ms. H Surath Banu, guarantor Sh. Mohammed Musamil and car dealer M/s. RDC Automobiles Pvt. Ltd.

Accordingly the Identification Committee had issued order on 05.10.2021. In its said order, the committee had also directed that the above named person(s) are at liberty to make a written representation against the order of Identification Committee, within a period of 15 days from the date of receipt of order to the Review Committee headed by the MD & CEO of the Bank.

Despite service of the order of the Committee for Identification of Wilful Defaulters of the Bank, no representation was received from the Borrower and guarantor as mentioned at serial nos. 1 & 2.

ORDER OF THE REVIEW COMMITTEE FOR DECLARATION OF WILLFUL DEFAULTERS: The Review Committee chaired by the undersigned MD & CEO of the Bank and the Directors of the Bank as members, after due consideration of the above said facts and evidence on record, in its meeting dated 10.12.2021 concurred with the order of the Identification Committee and found that the captioned borrower and its above named guarantor, mentioned at selial nos. 1& 2 are responsible for above event(s) of wilful default, which constitute cogent ground(s) for being declared as "WILFUL DEFAULTER' in terms of extant Bank guidelines issued in consonance with the RBI guidelines / Master Circular No. DBR No. CID. BC. 22/20.16.003/2015-16 dated 01.07.2015 and declared Ms. Surath Banu (Borrower) & Sh. Mohammed Musamil (Guarantor) as "WILFUL DEFAULTER(S)" for the reason(s) mentioned herein above.

Dr. Rekah Jain
(DIRECTOR - MEMBER)

(GAUTAM GUHA)
(DIRECTOR - MEMBER)

(CH.S.S. MALLIKARJUNA RAO) - CHAIR PERSON
MANAGING DIRECTOR & CHIEF EXECUTIVE OFFICER

पंजाब नैशनल बैंक ...भरोसे का प्रतीक ! punjab national bank ...the name you can BANK upon !

SASTRA Division, 3rd Floor, East Wing,
Plot No. 4, SEC. 10, Dwarka, New Delhi (email - horecovery@pnb.co.in)

WILFUL DEFAULTERS NOTICE

29.12.2021

Order of the Review Committee for declaration of the Wilful Defaulters, Pursuant to Proceedings Conducted at Head Office On 10.12.2021

Sh. Srivatsa Krishna Prasad (Rs. 0.91 crores)
CS: Chennai South / ZS: Chennai
Date of NPA : 30.06.2017

In terms of RBI Master Circular No. DBR. No. CID.BC.22/20.16.003/2015-16 dated July 01:2015, Committee for Identification of Willful Defaulters issued show cause notice dated 30.07.2021 to following persons mentioning the grounds on the basis of which he is identified as wilful defaulter:

1. Sh. Srivatsa Krishna Prasad (Borrower)

Vide Show Cause notice, the above named person was given opportunity to make a representation, if he so desire to the Bank within 15 days from receipt of notice, as to why he be not classified as wilful defaulters. Inspite of service of the said show cause notice(s) no reply / representation was made by the above person.

Thereafter, the Identification Committee after due consideration of the facts on record, in its meeting held on 23.09.2021 had observed that the above named person had defaulted in payment / repayment obligations to the Bank and identified him as wilful defaulters on the following ground:

Siphoning of Funds :

By producing forged income tax returns and forged statement of accounts, borrower fraudulently availed housing loan from our bank and thereby siphoned off the bank funds without creating any security in favour of the bank.

Accordingly the Identification Committee had issued order on 05.10.2021. In its said order, the committee had also directed that the above named person(s) is / are at liberty to make a written representation against the order of Identification Committee, within a period of 15 days from the date of receipt of order to the Review Committee headed by the MD & CEO of the Bank.

Despite service of the order of the Committee for Identification of Wilful Defaulters of the Bank, no representation was received from the Borrower (s) mentioned at serial no. 1 .

ORDER OF THE REVIEW COMMITTEE FOR DECLARATION OF WILLFUL DEFAULTERS: The Review Committee chaired by the undersigned MD & CEO of the Bank and the Directors of the Bank as members, after due consideration of the above said facts and evidence on record, in its meeting dated 10.12.2021 concurred with the order of the Identification Committee and found that the captioned borrower mentioned at selial no. 1 is responsible for above event(s) of wilful default, which constitute cogent ground(s) for being declared as 'WILFUL DEFAULTER' in terms of extant Bank guidelines issued in consonance with the RBI guidelines / Master Circular No. DBR No. CID. BC. 22/20.16.003/2015-16 dated 01.07.2015 and declared Sh. Srivatsa Krishna Prasad (Borrower) as "WILFUL DEFAULTER(S)" for the reason(s) mentioned herein above.

Dr. Rekah Jain
(DIRECTOR - MEMBER)

(GAUTAM GUHA)
(DIRECTOR - MEMBER)

(CH.S.S. MALLIKARJUNA RAO) - CHAIR PERSON
MANAGING DIRECTOR & CHIEF EXECUTIVE OFFICER

पंजाब नैशनल बैंक ...भरोसे का प्रतीक ! punjab national bank ...the name you can BANK upon !

SASTRA Division, 3rd Floor, East Wing,
Plot No. 4, SEC. 10, Dwarka, New Delhi (email - horecovery@pnb.co.in)

WILFUL DEFAULTERS NOTICE

03.01.2022

Order of The Review Committee for declaration of the Wilful Defaulters Pursuant to proceedings conducted at Head Office on 29.12.2021.

Smt. GS Chandrakantha (Rs. 1.14 Crores),
CS: Chennai South / ZS: Chennai
Date of NPA : 01.03.2017

In terms of RBI Master Circular No. DBR. No. CID.BC.22/20.16.003/2015-16 dated July 01:2015, Committee for Identification of Willful Defaulters issued show cause notice dated 09.08.2021 to following persons mentioning the grounds on the basis of which they are identified as wilful defaulters:

1. Smt. GS Chandrakantha (Borrower)
2. Sh. G S Sandesam (Guarantor)

Vide Show Cause notice, the above named persons were given opportunity to make a representation if they so desire to the Bank within 15 days from receipt of notice, as to why they be not classified as wilful defaulters. Inspite of service of the said show cause notice(s) no reply / representation was made by the above persons.

Thereafter, the Identification Committee after due consideration of the facts on record, in its meeting held on 30.10.2021 had observed that the above named persons had defaulted in payment / repayment obligations to the Bank and identified them as wilful defaulters on the following grounds.

Capacity to Pay :

The borrower has a net worth of Rs 7.23 crore and the guarantor's net worth is Rs 0.29 crore. In spite of having such net worth, the borrower and guarantor are not repaying bank's dues.

Siphoning of Funds :

The property has legal issue as the same property was double financed. Another loan of Rs. 1.20 crore was sanctioned to Mr Srivatsa Krishna Prasad by BO: Abhiramapuram wherein the same property has been mortgaged. Besides, the vendors had availed limit of Rs 0.65 crore from HDFC Ltd. After disbursing the initial limit of Rs 0.59 crore to HDFC, balance of Rs 0.61 crore was disbursed to the vendors. The vendors had no title in the property and resultantly, the mortgage created in Bank's favour is defective. The property is presently leased out for commercial use while the loan was sanctioned for residential purpose. The borrower in collusion with the vendors has siphoned Bank's fund.

Accordingly the Identification Committee had issued order on 03.11.2021. In its said order, the committee had also directed that the above named person(s) are free to make a written representation against the order of Identification Committee, within a period of 15 days from the date of receipt of order to the Review Committee headed by the MD & CEO of the Bank.

Despite service of the order of the Committee for Identification of Wilful Defaulters of the Bank, no representation was received from the Borrower and the above named persons mentioned at serial nos. 1& 2.

ORDER OF THE REVIEW COMMITTEE FOR DECLARATION OF WILLFUL DEFAULTERS: The Review Committee chaired by the undersigned MD & CEO of the Bank and the Directors of the Bank as members, after due consideration of the above said facts and evidence on record, in its meeting dated 29.12.2021 concurred with the order of the Identification Committee and found that the captioned Borrower / Guarantors are responsible for above event(s) of wilful default, which constitute cogent ground(s) for being declared as "WILFUL DEFAULTER' in terms of extant Bank guidelines issued in consonance with the RBI guidelines / Master Circular No. DBR No. CID. BC. 22/20.16.003/2015-16 dated 01.07.2015 and declared Smt. GS Chandrakantha its Guarantor Sh. G S Sandesam as "WILFUL DEFAULTER" for the reason(s) mentioned herein above.

Dr. Rekah Jain
(DIRECTOR - MEMBER)

(GAUTAM GUHA)
(DIRECTOR - MEMBER)

(CH.S.S. MALLIKARJUNA RAO) - CHAIR PERSON
MANAGING DIRECTOR & CHIEF EXECUTIVE OFFICER

கோயில்களுக்கு கோடையில் வரும் பக்தர்களுக்கு வெயில் கடுமையிலிருந்து தப்பிக்க குடிநீர் மோர், எலுமிச்சை பானம் வழங்க உத்தரவு

அமைச்சர் பி.கே.சேகர்பாபு தகவல்

சென்னை, மார்ச்.5–

முதலமைச்சர் மு.க.ஸ்டாலின் வழிகாட்டுதலின்படி கோவில்களில் கோடை காலத்தில் வருகை தரும் பக்தர்களுக்கு வெயில் தாக்கத்திலிருந்து பாதுகாக்க வசதிகள் செய்து தர இந்து சமய அறநிலையத்துறை அமைச்சர் பி.கே.சேகர்பாபு அறிவுரை வழங்கினார்.

இதுகுறித்து அமைச்சர் பி.கே. சேகர்பாபு கூறியிருப்பதாவது:–

தமிழ்நாட்டில் அதிகளவில் பக்தர்கள் வருகை தரும் முக்கிய கோவில்களில் பக்தர்களுக்கு தேவையான அடிப்படை வசதிகளான குடிநீர் வசதி, சுகாதார வசதி, தங்குமிடம் வசதி உள்ளிட்ட பல்வேறு வசதிகளும், பக்தர்களுக்கு கட்டணமில்லா மொட்டை அடிக்கும் திட்டம், மாற்றுத்திறனாளிகளுக்கு இலவச திருமண திட்டம் உள்ளிட்ட பல்வேறு திட்டங்களும் இந்த ஆட்சி பொறுப்பேற்றதிலிருந்து சிறப்பாக செய்து வருகிறது.

அதனைத்தொடர்ந்து தற்போது கோடைக்காலம் துவங்க உள்ளதால் பக்தர்களுக்கு கோடை வெயில் தாக்கத்திலிருந்து பாதுகாக்க கோவில் பிரகாரங்களில் சூரிய வெப்பத்தை தவிர்க்க குளிர்ச்சி தரும் வகையில் வெள்ளைநிற வண்ணம்பூசுதல் மற்றும் தேங்காய் நார்களினால் பின்னப்பட்ட தரை விரிப்புகள் அமைத்து அவற்றில் அவ்வப்போது தண்ணீர் தெளித்து குளிர்விக்க அனைத்து கோவில் அலுவலர்களுக்கும் அறிவுரை வழங்கப்பட்டுள்ளது.

மேலும், கோவில்களின் ஆகம விதிகளுக்கு உட்பட்டு தேவையான இடங்களில் தற்காலிக நிழற் பந்தல் அமைக்கவும், பக்தர்கள் அமர்ந்து இளைப்பாறுவதற்கு இருக்கைகள் அமைக்கவும், சுவாமி தரிசனம் செய்ய வருகை தரும் அனைத்து பக்தர்களுக்கும் சுகாதாரமான குடிநீர், மோர் மற்றும் எலுமிச்சைபானம் வழங்கவும் ஏற்பாடு செய்ய அறிவுரை வழங்கப்பட்டுள்ளது என்று தெரிவித்தார்.

பொது அறிவிப்பு

ராஜேஷ் மல்ஹோத்ராவாகிய நான், எண் 294 தம்பு செட்டி தெருவில் உள்ள எனது அலுவலகத்தை கீழ் தளத்திலிருந்து மூன்றாவது தளத்திற்கு மாற்றும் பொழுது SKF India Limited எனும் பங்கு சான்றிதழ்கள் அடங்கிய கோப்பை காணவில்லை என் வீட்டிலும் அந்த கோப்பு இல்லை அதன் விவரம் பின்வருமாறு:

Share Certificate No KFR0050727 (Face Value of Rs.10/)	Distinctive No		No of Shares
	From	To	
00008483	12878071	12878210	140
00014576	25617060	25617171	112

மேற்படி அந்த ஆவணத்தின் நகலை சம்மந்தப்பட்ட SKF India Limited விடம் கேட்டுள்ளேன். இதனிடையில் யாரேனும் மேற்சொன்ன ஆவணம் கிடைக்க பெற்றால் எனக்கு தெரிவிக்கவும்.

Rajesh Malhotra : 98400 62218.

பொது அறிவிப்பு

ஜூலை 9, 2015 தேதியிட்ட ஆர்பிஐ அறிவிப்பு எண். DNBR. (PD). 029/CGM (CDS)-2015–ன் என்பிஎப்சி விதிமுறைகளுக்கு இணங்க இந்த அறிவிப்பு கொடுக்கப்படுகிறது.

வைப்பு தொகையை ஏற்றுக் கொள்ளாத வங்கி அல்லாத நிதி நிறுவனமாக இந்திய ரிசர்வ் வங்கியில் பதிவு செய்யப்பட்டு சென்னை – 600 024, கோடம்பாக்கம், வ.உ.சி. 2வது குறுக்கு தெரு, எண்.4–ல் பதிவு அலுவலகம் கொண்டு செயல்பட்டு வரும் **மெசர்ஸ் சுகாலி பின்லீஸ் பிரைவேட் லிமிடெட்டா**ல், CIN U65191TN1986PTC012844, வெளியிடப்பட்ட மற்றும் செலுத்தப்பட்ட சம பங்கு மூலதனம் முகமதிப்பு ஒவ்வொன்றும் ரூ.10/– (ரூ. பத்து) மதிப்புள்ள 10,35,011 (பத்து லட்சத்து முப்பத்தைந்தாயிரத்து பதினொன்று) முழுவது செலுத்தப்பட்ட சம பங்குகள் மறைந்த **திரு. எம். கல்யாண்மால்** வசம் இருந்தது. அது (இந்த அறிவிப்பு விளம்பரம் வெளியான தேதியில் இருந்து குறைந்தபட்சம் 30 நாட்களுக்கு பிறகு) சென்னை – 600 024, கோடம்பாக்கம், வ.உ.சி. 2வது குறுக்கு தெரு, எண்.4–ல் வசிக்கும் **திருமதி. கே. சுசீலாவுக்கு** (க/பெ. மறைந்த திரு. எம். கல்யாண்மால்) மாற்ற உத்தேசிக்கப்பட்டுள்ளது.

இந்திய ரிசர்வ் வங்கியின் பிப்ரவரி 17, 2022 தேதியிட்ட கடிதத்தில், திருமதி. ராகேஷ் மம்தாவை (DIN: 07012704) நிறுவனத்தின் இயக்குனராக நியமிக்க எந்த ஆட்சேபனையும் தெரிவிக்கவில்லை என்பதையும் இந்த அறிவிப்பின் மூலம் தெரிவிக்கப்படுகிறது.

மறைந்த திரு. எம். கல்யாண்மால் வைத்திருந்த 10,35,011 (பத்து லட்சத்து முப்பத்தைந்தாயிரம் பதினொன்று மட்டும்) பங்குகளை தனது பெயருக்கு வாங்க திருமதி. கே. சுசீலா (மறைந்த திரு. எம். கல்யாண்மால் அவர்களின் மனைவி) ஒப்புதல் அளித்துள்ளார்.

மெசர்ஸ் சுகாலி பின்லீஸ் பிரைவேட் லிமிடெட்டின் சிறந்த நலனுக்காக இது இருக்கும் என்பதன் அடிப்படையில் திருமதி. கே. சுசீலாவுக்கு (மறைந்த திரு. எம். கல்யாண்மால் அவர்களின் மனைவி) பங்குகளை மாற்றுவதற்கு திருமதி சசிகலா ஏ, திருமதி சீமா சி, திருமதி ரேகா, திருமதி. ராக்கி மற்றும் திரு. ராகேஷ் குமார் (மறைந்த எம். கல்யாண்மாலின் சட்டப்பூர்வ வாரிசுகள்) எந்தவித ஆட்சேபனை தெரிவிக்கவில்லை.

ஒப்பம்/– **கே. சுசீலா**
ஒப்பம்/– **சசிகலா**
ஒப்பம்/– **சீமா சி**
ஒப்பம்/– **ரேகா**
ஒப்பம்/– **ராக்கி**
ஒப்பம்/– **ராகேஷ் குமார்**
ஒப்பம்/– **ராகேஷ் மம்தா**

சுகாலி பின்லீஸ் பிரைவேட் லிமிடெட்
ஒப்பம்/–
ராகேஷ் குமார்
இயக்குனர்

நடுவர் – மத்திய சென்னை மாவட்ட சீட்டு நிதி வழக்குகள் நீதிமன்றம்.
ஒருங்கிணைந்த வணிக வரி மற்றும் பதிவுத் துறை அலுவலக கட்டிடம், தரைதளம், கால்நடை மருத்துவமனை வளாகம், அண்ணா சாலை, நந்தனம், சென்னை– 600 035.
நடுவர்
வழக்கு எண்.203 /2018

ஸ்ரீ கோகுலம் சிட்ஸ் அண்டு பைனான்ஸ் கம்பெனி (பி) லிமிடெட், நெ.49, ஆற்காடு ரோடு, கோடம்பாக்கம், சென்னை–600 024. ..Disputant

எதிர்

SENTHIL VINAYAGAM.S & Others ...Respondent/Opponents

To,
Somasundaram.S (2nd Opponent) (Doc Holder)
S/o. Sankaran,
Plot No.41, Alagu Muthu Nagar, Tuticorin. ...Opponents

தபசில் விபரம் – 388/87– (சோமசுந்தரம்)

தூத்துக்குடி ரி.டி. தூத்துக்குடி ஜாயிண்ட் 1–ம் நிர் சப்ரிஜிஸ்ட்ரார் சரகம் தூத்துக்குடி தாலுக்கா அயன் முள்ளக்காடு கிராமம் புஞ்சை ரீ சர்வே நம்பர் 208/2 ஏக்கர் 4 செண்ட் 68–ல் கிழக்கடைய ஏக்கர் 2 செண்ட் 70–ல் தெற்கடைய ஏக்கர் 1 செண்ட் 70 சர்வே 205/1 ஏக்கர் 10 செண்ட் 35–ல் வடக்கடைய ஏக்கர் 1 செண்ட் 30 ஆக ஏக்கர் 3–ல் அழகுமுத்து நகர் என்று பெயரிட்டு பிளாட்டுகளாக பிரித்திருக்கிறதில் பிளாட் நம்பர் 41–க்கு கிழமேல் வடதலை & தென்தலை லிங்ஸ் 60 தென்வடல் மேல்தலை 102 லிங்ஸ் & கீழ்தலை லிங்ஸ் 103–க்கு செண்ட் 6.150 உள்ள மனை நிலத்திற்கு மாலாவது.

40–ம் நிர் பிளாட் M.ராஜாமணி மனை நிலத்துக்கு – கிழக்கு
42–ம் நம்பர் பிளாட் மனைக்கும் – மேற்கு
34–ம் நம்பர் பிளாட் மனைக்கும் – தெற்கு
அழகுமுத்து நகர் 4–ம் நம்பர் தெருவுக்கும் – வடக்கு
இதற்குள் செண்ட் 6.150 உள்ள மனை நிலம்
மேற்படி சொத்து முள்ளக்காடு கிராமம் முத்தையாபுரம் பஞ்சாயத்து போர்டு எல்லைக்குட்பட்டது

வாதி சீட்டு நிறுவனத்திற்கு தாங்கள் செலுத்த வேண்டிய நிலுவை பாக்கி வட்டியுடன் ரூ.19,35,000/– *தொகையை திரும்பப் பெற இந்த தாவா தாக்கல் செய்யப்பட்டுள்ளது. இந்த தாவா* 05.04.2022 *அன்று காலை 11.00 மணிக்கு நடுவர் –மத்திய சென்னை மாவட்ட சீட்டு நிதி வழக்குகள் நடுவர் நீதிமன்றம் ஒருங்கிணைந்த வணிக வரி மற்றும் பதிவுத் துறை அலுவலக கட்டிடம், தரைதளம், கால்நடை மருத்துவமனை வளாகம், அண்ணா சாலை, நந்தனம், சென்னை– 600 035. முன்பு இறுதியாக விசாரணைக்கு அழைக்கப்படவிருக்கிறது. அன்று நேரில் ஆஜராகத் தவறினால் இந்த தாவா உங்களுக்கு எதிராக ஒருதலைப்பட்சமாக முடிவு செய்யப்படும்.*

ஜி.இராமசந்திரன்
வாதியின் வழக்கறிஞர்.

நடுவர் – மத்திய சென்னை மாவட்ட சீட்டு நிதி வழக்குகள் நீதிமன்றம்.
ஒருங்கிணைந்த வணிக வரி மற்றும் பதிவுத் துறை அலுவலக கட்டிடம், தரைதளம், கால்நடை மருத்துவமனை வளாகம், அண்ணா சாலை, நந்தனம், சென்னை– 600 035.
நடுவர்
வழக்கு எண்.295 /2021

ஸ்ரீ கோகுலம் சிட்ஸ் அண்டு பைனான்ஸ் கம்பெனி (பி) லிமிடெட், நெ.49, ஆற்காடு ரோடு, கோடம்பாக்கம், சென்னை–600 024. ..Disputant

எதிர்

RAVI KUMAR.M.N & Others ...Respondent/Opponents

To,
Hemnath.M (2nd Opponent) (Doc Holder)
S/o. Munichandrappa.A.V
No.5, Varna Gold Enclave Layout,
Opp.Anand Electrical Krishnagiri,
Bye Pass Road, Hosur – 635 109. ...Opponents

SCHEDULE OF PROPERTY
(SALE DEED.NO.18166/2013– HEMNATH.M)

All that piece and parcel of the / House site bearing Plot No.18 situated Chennathur Village in the Revenue District of Krishnagiri, Taluk of Hosur, Registration District of Krishnagiri and Sub Registration District Hosur, Bearing. Chennathur Village Sy.No.1133/2, Dry extent Hect O.50.0 asst Rs.1.38, out of which an extent of 2388¼ Square feet, measuring East to west on the North side 41 feet, East to West on the South side 41 feet, North to South on the East 64½ feet, North to South on the West 52 feet, and bounded as follows:

East : Plot No.17.
West : Plot No.19.
North : Road
South : Sy.No1131/1 Land

And including common rights in all layout roads and its connecting Roads. The Property comes under the Municipal Limits of Hosur.

வாதி சீட்டு நிறுவனத்திற்கு தாங்கள் செலுத்த வேண்டிய நிலுவை பாக்கி வட்டியுடன் ரூ.28,03,360/– *தொகையை திரும்பப் பெற இந்த தாவா தாக்கல் செய்யப்பட்டுள்ளது. இந்த தாவா* 26.04.2022 *அன்று காலை 11.00 மணிக்கு நடுவர் –மத்திய சென்னை மாவட்ட சீட்டு நிதி வழக்குகள் நடுவர் நீதிமன்றம் ஒருங்கிணைந்த வணிக வரி மற்றும் பதிவுத் துறை அலுவலக கட்டிடம், தரைதளம், கால்நடை மருத்துவமனை வளாகம், அண்ணா சாலை, நந்தனம், சென்னை– 600 035. முன்பு இறுதியாக விசாரணைக்கு அழைக்கப்படவிருக்கிறது. அன்று நேரில் ஆஜராகத் தவறினால் இந்த தாவா உங்களுக்கு எதிராக ஒருதலைப்பட்சமாக முடிவு செய்யப்படும்.*

ஜி.இராமசந்திரன்
வாதியின் வழக்கறிஞர்.

VEHICLE FOR SALE

TN 21 BM 4390
TATAMOTORS INTRA_V30
With Out RC

Under hypothecation with
M/s.KOTAK MAHINDRA BANK LTD,
is under sale in its
"As is where is Condition"
Interested parties can give their Quotations within 7 days at

KOTAK MAHINDRA BANK LIMITED
Old Mahabalipuram Road,
Kandhanchavadi, Chennai-600096
Mob: 99625 90701 / 99620 64964
Ph: 044 - 6624 8044

அறிவிப்பு

வருவாய் கோட்டாட்சியர் நீதிமன்றம், கிண்டி.
ஆ1/2599/2021
நாள்:03.09.2021

K.S.திரிபுரசுந்தரி,
நெ.20/11, சன்னதி லேன் தெரு,
T.V. பேட்டை, திருவல்லிக்கேணி,
சென்னை– 600 005. —மனுதாரர்

K.S.திரிபுரசுந்தரி, என்கிற நான் எனது மகன் C.விசாகமுருகன் என்பவர் மேற்படி ஊரில் 11.03.2019 அன்று இறந்தார் என்பதை விழிப்புணர்வு இல்லாத காரணமாக பதிவு செய்யப்படவில்லை.

எனவே எனது மகன் C.விசாகமுருகன் இறப்பை பதிவு செய்து சான்று கேட்டு விண்ணப்பித்துள்ளேன். மேற்படி இறப்பு சான்று வருவாய் கோட்டாட்சியர் அலுவலகத்தில் சமர்ப்பிக்க தேவைப்படுவதால் மேற்படி நீதிமன்றத்தில் எனது மனுவில் தெரிவித்துள்ளபடி இறப்பு சான்று குறித்து ஆட்சேபணை இருந்தால் நேரிலோ அல்லது எழுத்து மூலமோ ஆட்சேபணையை இந்த விளம்பரம் வெளியிட்ட 15 நாட்களுக்குள் தெரிவிக்கலாம். தவறினால் இம்மனுவின் மீது உரிய சான்றினை வழங்க மேற்படி அலுவலகத்தில் ஏற்கப்பட்டுவிடும் என தெரிவிக்கப்படுகிறது.

K.S.**திரிபுரசுந்தரி,**
மனுதாரர்.

BEFORE THE 22nd ASST. CITY CIVIL COURT AT CHENNAI
O.S.No.3520/2018

Bank of Baroda, Saidapet Branch, No.872, Anna Salai, Thangappa Towers, Chennai- 600 015. ... Plaintiff

Vs

Mrs.K.Devi & Another ... Defendants

To
1. Mrs.K. Devi, W/o Krishnan,
Old No.37, New No.46,
Sudiammanpet Street,
Saidapet, Chennai - 600 015.
And Permanent Resident of
Thoppu Street,
Kovadi Village, Kovadi Post,
Thindivanam Taluk,
Vilupuram District.
(Land Mark: Opp. to Kulakarai Street)
2. Mr.Marimuthu (Guarantor)
No.77, 30th Block,
3rct Main Road, Ezhil Nagar,
Thuraipakkam,
Chennai - 600 097.

Take notice that in O.S.No.3520/2018 filed by Bank of Baroda, Saidapet Branch against you both for recovery of a sum of Rs. 1,58,647 /-together with interest@ 11 % per annum with monthly rests from the date of Plaint till the date of realization, the Hon'ble Judge, 22th Assistant City Civil Court on 03.03.2022 had ordered paper publication to you and posted the matter to 29.03.2022. Therefore you are hereby called upon to appear before the 22nd Asst. City Civil Court on 29.03.2022 without fail, failing which the matter will be decided in your absence.

Vijayalakshmi.M
Counsel for Plaintiff

BEFORE THE 21st ASST. CITY CIVIL COURT AT CHENNAI
O.S.No.7801/2021

Bank of Baroda, MRC Nagar Branch Chennai - 600 028. ... Plaintiff

Vs

Ms.E.Mohanapriya and 2 Others ... Defendants

To
1. Ms.E.Mohanapriya,
D / o Late Elualai,
"R" Block, No.2, A.M.Garden,
Mandaveli, Chennai - 600 028.
2. Mrs.E.Geetha
W/o Late Elumalai,
"R" Block, No.2, A.M.Graden,
Mandaveli, Chennai - 600 028.
And also Defendant 1 and 2 at
"D" Block No.8, Kabali Thottam,
Mandaveli, Chennai - 600 004
3. Mrs.Meenakshi Prabhakaran,
No.4A, Palace View Apartments,
No88, Santhome High Road,
R.A.Puram, Chennai - 600 028.

Take notice that in O.S.No.7801/2021 filed by Bank of Baroda, MRC Nagar Branch against you both for recovery of a sum of Rs. 5,40,678.41/- together with interest @ 11 % per annum with monthly rests from the date of Plaint till the date of realization, the Hon'ble Judge, 21st Assistant City Civil Court on 25.02.2022 had ordered paper publication to you and posted the matter to 04.04.2022. Therefore you are hereby called upon to appear before the 21th Asst. City Civil Court on 04.04.2022 failing which the matter will be decided in your absence.

Vijayalakshmi.M
Counsel for Plaintiff

BEFORE THE HON'BLE FAMIL.Y COURT AT CHENGALPATTU
FCIA No.3, 4 & 5 / 2021
in
F.C.I.D.O.P.No.64 of 2016
and
F.C.I.D.O.P.No.65/2016

Vijayarani and 2 others ... Petitioner / Petitioners

- Vs -

Mr.A. Michael Jessiah ... Respondent/ Respondents

NOTICE

Please take notice that the above case is posted on 29.03.2022 before the Hon'ble Principal Famiiy Court at Chengalpattu for your appearance, kindly attend the court when the case is called on 29.03.2022 at 10.30 a.m. before the Hon'ble Principal Family Court, either in person or through Advocate. Failing which, the case will be decided in your absence.

P. Venkatesan
Counsel for Petitioner

உயர்நீதிமன்றம், சென்னை
S.A.No.137/2000

ஜானகியம்மாள் @ பட்டம்மாள் மற்றும் பலர்
மேல்முறையீட்டாளர்கள்
எதிர்
பிரேம்சந்த் (இறந்து விட்டார்) மற்றும் பலர்
எதிர்மனுதாரர்கள்

1) P.ராஜேஷ் த/பெ. பிரேம் சந்த்
2) P.ரமேஷ் த/பெ. பிரேம் சந்த்
3) S.பிரமிளா த/பெ. பிரேம் சந்த்
நெ.1/5, செயின்ட் மேரிஸ் ரோடு, சென்னை– 600 028
9,10, 12ம் எதிர்மனுதாரர்கள்

மேற்படி வழக்கானது மேற்படி நீதிமன்றத்தில் 18.02.2022 அன்று நீதிபதி R. ஹேமலதா அவர்கள் முன்பு பட்டியலிடப்பட்டு நீங்கள் ஆஜராவதற்காக 28.03.2022 அன்று ஒத்தி வைக்கப்பட்டுள்ளது. ஆகவே அன்று நீங்கள் வழக்கறிஞர் மூலமோ அல்லது தனியாகவோ 28.03.2022 அன்று காலை 10.30 மணிக்கு மேற்படி நீதிமன்றத்தில் ஆஜராக வேண்டும். தவறும்பட்சத்தில் சட்டத்திற்குட்பட்டு ஒருதலை பட்சமாக தங்களுக்கு எதிராக தீர்ப்பு வழங்கப்படும் என தெரிவித்துக் கொள்ளப்படுகிறது.

K.சந்திரசேகரன்
மேல்முறையீட்டாளர் வழக்கறிஞர்

BEFORE THE 24th ASST. CITY CIVIL COURT AT CHENNAI
O.S.No.6030/2019

Bank of Baroda,
Adyar Nagar Branch
Mr. Ramesh Kannan ... Plaintiff

Vs

To
I.Mr.Ramesh Kannan,
S/o Mr.Kannan,
Old No.122, New No.67,
Apparswamy Street, Mylapore,
Chennai - 600 004. ... Defendants

Take notice that in O.S.No.6030/2019 filed by Bank of Baroda, Adyar Branch against you both for recovery of a sum of Rs. 6,00,837.59/- together with interest @ 11% per annum with monthly rests from the date of Plaint till the date of realization, the Hon'ble Judge, 24th Assistant City Civil Court on 02.03.2022 had ordered paper publication to you and posted the matter to 29.03.2022. Therefore you are hereby called upon to appear before the 24th Assistant City Civil Court on 29.03.2022 failingwhich the matter will be decided in your absence.

Vijayalakshmi M
Counsel for Plaintiff

IN THE X SMALL CAUSES RENT COURT AT CHENNAI
EP. No. 167 of2022
In
R.L.T.O.P. No. 11 of 2019

Mr. R. Kirubakaran.
Son of M.D. Rajamani,
Represented through his Power of Attorney Mr.Francis Koilraj
Son of Late Charles
New No. 9, Old No.8. Bishop Waller Avenue East.
Mylapore, Chennai - 600004 ... Decree Holder/Petitioner

Vs

Mr. W. Gladwin Santhosh.
S/o D. Wilfred.
Plot No. 61. (Ground floor). 1st Main Road. Lambert Nagar.
Yirugambakkam,
Chennai - 600092 ... Respondent /Respondent

To.
Mr. W. Gladwin Santhosh.
S/o D. Wilfred.
Plot No. 61. (Ground floor).
1st Main Road. Lambert Nagar.
Virugambakkam,
Chennai - 600092

Please take notice that the Execution Petition in EP.No.167of 2022 in RLTOP No. 11 of 2019 had come up for hearing on 04.3.2022 before the Hon'ble X Small Causes Court at Chennai and the Hon'ble Judge was pleased to order notice to you through paper publication. The above case is now posted to 21.03.2022. Kindly make yourself available before the Hon'ble X Small Causes Court at Chennai either personally or through your counsel on 21.03.2022 at 10 am to show cause your interest in the same. failing which the matter may be decided Exparte in your absence

Praveen Alexander
Counsel for Decree Holder/ Petitioner

சிவகங்கை முதன்மை மாவட்ட நீதிமன்றம்
I.A.No.12/2021
in
O.S.No.25/2014

பா.குமாரசாமி –மனுதாரர்/வாதி

எதிர்

1) சிவப்பிரியா, த/பெ. வைரவன்
2) சித்ரா, த/பெ. வைரவன்
3) சிவராணி, த/பெ. வைரவன்
4) சுஜாதா, த/பெ. வைரவன்
5) அம்பிகா, த/பெ. வைரவன்
6) சிவசங்கரி, த/பெ. வைரவன்
மேற்படி நபர்களின் தாயாரும் அதிகார முகவருமான வி.இராஜேஸ்வரி, க/பெ. வைரவன் நெ.4, ஜம்புஜோதி அப்பார்ட்மெண்ட்ஸ், சபரி சாலை, மடிப்பாக்கம், சென்னை–91
(6 முதல் 11 எதிர்மனுதாரர்கள் அதிகார முகவர் ஐ.ஏ.எண்.8/2019 நாள் 02.08.2019 மூலம் அனுமதி வழங்கப்பட்டுள்ளது)

(6 முதல் 11 எதிர்மனுதாரர்கள்
மேற்படி நீதிமன்றத்தில் மேற்படி நம்பரில் அசல் வழக்கில் 21.09.2020 தேதி பிறப்பிக்கப்பட்ட முதல் நிலை தீர்ப்பாணையில் கண்ட படி இறுதி நிலை தீர்ப்பாணை மனுச் சொத்தில் 1/3 பாகம் பிரிவினை செய்ய கோரி மனுதாக்கல் செய்திருப்பதில் தங்களுக்கு ஏதேனும் ஆட்சேபணை இருந்தால் நீங்கள் 23.03.2022 அன்று காலை 10 மணிக்கு நேரிலோ அல்லது வழக்கறிஞர் மூலமோ ஆஜராகி ஆட்சேபணையை தெரிவித்துக் கொள்ள வேண்டியது. தவறும் பட்சத்தில் ஒருதலைபட்சமாக தீர்மானித்து உத்தரவு செய்யப்படும் என்பதை அறிய வேண்டியது.

ஜி.சித்தீஸ்வரன்
அட்வகேட்

மோட்டார் வாகன விபத்துக்கள் கோருரிமை தீர்ப்பாயம்
6வது நீதிமன்றம், சென்னை
MP No.2024 of 2019
in
MACT.O.P.No. 6833 of 2016

P.Murugan ... Petitioner

Vs

1. Lakshmi Narasimhan & Another ...Respondents

பெறுநர்:
Lakshmi Narasimhan
S/o.Seshathri
எண்.3/21, லட்சுமி 3வது விரிவு,
பொன்னேரி–601 204.

கடந்த 13.07.2016 அன்று TN-18-AB-4657 என்ற பதிவு எண் கொண்ட லாரியை மனுதாரராகிய நீங்கள் சென்னை–திண்டிவனம் மார்க்கமாக GST சாலையில் வடக்கு தெற்காக ஓட்டி வரும்போது, சோத்துப்பாக்கம் பெட்ரோல் பங்க் அருகில் திடீரென்று Brake அடித்ததால் TN–01–J–9316 என்ற பதிவு எண். கொண்ட லாரி தன் கட்டுப்பாட்டை இழந்து TN–01–J–9316 என்ற பதிவு எண். கொண்ட லாரியில் மோதியதில், அதன் ஓட்டுனர் முருகனுக்கு பலத்த காயம் ஏற்பட்டது. இது குறித்து உங்களுக்கு எதிராக மேற்படி நீதிமன்றத்தில் வழக்கு தொடர்ந்ததில் மனுதாரர் MP No.2024 of 2019 என்ற மனுதாக்கல் செய்ததில் நீதிமன்றம் உங்களுக்கு எதிராக நோட்டீஸ் வழங்க உத்தரவிட்டு நோட்டீஸ் ஆனது திரும்ப வந்து விட்டது. வழக்கானது தங்கள் வருகைக்காக வருகிற 01.04.2022 அன்று வாய்தா வருகிறது. அன்று காலை 10.15 மணிக்கு தாங்கள் நேரிலோ அல்லது வழக்கறிஞர் மூலமோ அஜராகி நீதிமன்றத்தில் உங்கள் ஆட்சேபணையை தெரிவிக்கவும். தவறும் பட்சத்தில் வழக்கு உங்கள் வருகையின்றி தீர்மானிக்கப்படும்.

N.M.**முத்துராஜன்,**
R.**கலை அரசன்**
மனுதாரர்களின் வழக்கறிஞர்கள்

BEFORE THE 24th ASST. CITY CIVIL COURT AT CHENNAI
O.S.No.4814/2021

Bank of Baroda, MRC Nagar Branch Chennai - 600 028. . .. Plaintiff

Vs

Mrs.R.Priyanka & another ... Defendants

To
1. Mrs.R.Priyanka,
D/o Mr.V.Ramaratnam,
Ganesh Nagar, Madipakkam,
Chennai - 000 091.
2. Mr.V.Ramarathnam,
S / o Mr. R. Viswanathan 14-31,
3rd Main Road, Ganesh Nager,
Madipakkam
Chennai - 600 015.
And also Defendant 1 and 2
Permanent Residents of
Flat No.F.10, Shree Raja Flats,
Elimalai Nagar,
Plot No.41, Kishkinta Road,
West Tambaram,
Chennai - 600 044.

Take notice that in O.S.No.4814/2021 filed by Bank of Baroda, MRC Nagar Branch against you both for recovery of a sum of Rs. 2,64,828.89 /- together with interest @ 11 % per annum with monthly rests from the date of Plaint till the date of realization, the Hon'ble Judge, 24th Asst.City Civil Court on 25.02.2022 had ordered paper publication to you both and posted the matter to 25.03.2022. Therefore you are hereby called upon to appear before the 24th Asst. City Civil Court on 25.03.2022 without fail, failing which the matter will be decided in your absence.

Vijayalakshmi. M
Counsel for Plaintiff

மோட்டார் வாகன விபத்துக்கள் கோருரிமை தீர்ப்பாயம்
2வது நீதிமன்றம், சென்னை
MP No.01 of 2020
in
MACT.O.P.No. 820 of 2016

1) E.Indira
2) D.Kamala ... Petitioners

Vs

1. M/s.Bhuvaneswari Blue Metals & Another ...Respondents

பெறுநர்:
M/s.Bhuvaneswari Blue Metals
எண்.10, கண்ணகி தெரு,
செயின்ட் தாமஸ் மலை,
சென்னை–600 016.

கடந்த 22.09.2015 அன்று TN-22-Q-3901 என்ற பதிவு எண் கொண்ட லாரியை அதன் ஓட்டுநர் அதிவேகமாகவும், அஜாக்கிரதையாகவும் வேளச்சேரி மெயின் ரோடு, சேலையூர் – கிழக்கு தாம்பரம் மார்கமாக செல்லமணி கம்பெனி எதிரில் கிழக்கு, மேற்காக சென்று கொண்டிருந்தபோது முன்னால் சென்று கொண்டருந்த TVS XL Mopped TN–22–T–9401 என்ற வண்டியில் மோதியதால், அதன் ஓட்டுனர் D. பன்னீர்செல்வம் கீழே விழுந்து படுகாயமடைந்து குரோம்பேட்டை அரசு மருத்துவ மனையில் மரணடைந்தார். 2வது எதிர்மனுதாரர், இது குறித்து உங்களுக்கு எதிராக மேற்படி நீதிமன்றத்தில் வழக்கு தொடர்ந்துள்ளார். மனுதாரர் MP No.01 of 2020 என்ற மனுதாக்கல் செய்ததில் நீதிமன்றம் உங்களுக்கு நோட்டீஸ் வழங்க உத்தரவிட்டு நோட்டீஸ் ஆனது திரும்ப வந்து விட்டது. வழக்கானது தங்கள் வருகைக்காக வருகிற 17.03.2022 அன்று வாய்தா வருகிறது. அன்று காலை 10.15 மணிக்கு தாங்கள் நேரிலோ அல்லது வழக்கறிஞர் மூலமோ அஜராகி நீதிமன்றத்தில் உங்கள் ஆட்சேபணையை தெரிவிக்கவும். தவறும் பட்சத்தில் வழக்கு உங்கள் வருகையின்றி தீர்மானிக்கப்படும்.

N.M.**முத்துராஜன்,**
R.**கலை அரசன்**
மனுதாரர்களின் வழக்கறிஞர்கள்

BEFORE THE III ADDL FAMILY COURT AT CHENNAI
O.S.No.274/2021

Laiqua மனு ...Palintiff

Vs

Mohameed Jaweed ...Defendant

To
Mohameed Jaweed
S/o.Mohammed Saleem, No.27,
Mohammed Hussain Street,
Royapettah, Chennai–600 014

<u>வாதி தெரிவிக்கும் அறிவிப்பு</u>

மேற்படி வாதி மேற்படி குடும்ப நல நீதிமன்றத்தில் வழக்கு எண். O.S.No.274/2021ல்பிரதிவாதியுடன் செய்துகொண்ட திருமணத்தை முறித்து வைக்க வேண்டி வழக்கு தொடுத்துள்ளார். மேற்படி அவ்வழக்கில் பிரதிவாதி தரப்பில் ஆஜராவதற்கும், ஆட்சேபணை தெரிவிப்பதற்கும் மேற்படி வழக்கு 25.03.2022 அன்று வாய்தா போடப் பட்டுள்ளது. மேற்படி பிரதிவாதியாகிய தாங்கள் 25.03.2022 அன்று காலை 10.30 மணியளவில் மேற்படி நீதிமன்றத்தில் ஆஜராகி தங்களின் ஆட்சேபணையை தெரிவிக்கும்படி கேட்டுக் கொள்கிறேன். தவறும் பட்சத்தில் மேற்கண்ட வழக்கு ஒருமனதாக தீர்மானிக்கப்படும்.

Laiqua மனு
Palintiff

மோட்டார் வாகன விபத்துக்கள் கோருரிமை தீர்ப்பாயம்
4வது நீதிமன்றம், சென்னை
MP No.51 of 2018
in
MACT.O.P.No. 6133 of 2014

S. Sarathi ... Petitioner

Vs

1. S. Indumathi,
2. ICICI Lombard Gel Ins.co.,
3. Vijaya Kumar, 4. Loganathan ...Respondents

பெறுநர்:
Mr.Loganathan, S/o. Arumugam
எண்.322, பல்லவன் நகர்,
பல்லவன் சாலை,
சென்னை–600 002.
(4வது எதிர்மனுதாரர்)

கடந்த 17.08.2014 அன்று TN-06-K-7201 என்ற பதிவு எண் கொண்ட மோட்டார் சைக்கிளை அதன் ஓட்டுநர் திரு.மேக்வெல் என்பவர் ஓட்டிச் செல்ல அதன் பின்னால் மனுதாரர் S.சாரதி என்பவர் அதன் பின்னால் அமர்ந்து கொண்டு வீட்டில் இருந்து எழும்பூர் செல்ல அருணாசலம் நாயகன் தெரு வழியாக கிழக்கு மேற்காக வந்து கொண்டிருக்கும் போது எதிர் திசையில் வந்த TN-01-AH-3297 என்ற பதிவு எண் கொண்ட மற்றொரு மோட்டார் சைக்கிளில் மோதியதில் மனுதாரர் கீழே விழுந்து பலத்த காயம் அடைந்தார். 2வது எதிர்மனுதாரர், 4வது எதிர்மனுதாரராகிய உங்களை வழக்கில் சேர்க்க நீதிமன்றம் உத்தரவிட்டதால், மனுதாரர் MP No.51 of 2018 என்ற மனு தாக்கல் செய்ததில் நீதிமன்றம் உங்களுக்கு எதிராக நோட்டீஸ் வழங்க உத்தரவிட்டு நோட்டீஸ் ஆனது திரும்ப வந்து விட்டது. இதனால் வழக்கானது தங்கள் வருகைக்காக வருகிற 01.04.2022 அன்று வாய்தா வருகிறது. அன்று காலை 10.15 மணிக்கு தாங்கள் நேரிலோ அல்லது வழக்கறிஞர் மூலமோ அஜராகி நீதிமன்றத்தில் உங்கள் ஆட்சேபணையை தெரிவிக்கவும். தவறும் பட்சத்தில் வழக்கு உங்கள் வருகையின்றி தீர்மானிக்கப்படும்.

N.M.**முத்துராஜன்,**
R.**கலை அரசன்**
மனுதாரர்களின் வழக்கறிஞர்கள்

VI ASST. JUDGE CITY CIVIL COURT, CHENNAI
I.A.No.1 of 2021
In O.S.No.8293/1991

Leela Bai ... Petitioner/6th Defendant.

/vs/

K. Asokan and 11 others ... Respondents/ Plaintiff & Defendants,

To,
Balambigai
No.13, Guindy Road,
Adyar, Chennai - 600 020. ...Respondent -11/ 6 Defendant

I had taken out petition in I.A.No.1/21 in O.S.No.8293/1991. The Hon'ble VI Asst. Judge, City Civil Court, Chennai was Ordered Notice to the Respondent-11 by paper publication returnable by 16.03.22. Hence this Notice.

Please take notice be present or by your counsel aforesaid date before this Hon'ble Court at 10.30 a.m. failing which the matter will be decided in your absence.

T.Ramadevi
Counsel for Petitioner/ 6th Defendant.

IN THE XVI ASST CITY CIVIL COURT AT CHENNAI
O.S.No. 2933 of 2019

Mrs. Geetha Rajakumar,
W/o. Mr. T. Rajakumar,
2/182 Raj Garden 1st street,
Kotivakkam, Chennai 600 041 ... Plaintiff

Vs

Mrs. M. D'Sylva,
And 10 others.
1. Mrs. M.D'Sylva,
(Defendant No. 1)
W/o. A.D'Sylva,
No.1, Sir C.P Ramasami Iyer Road, Raja Annamalaipuram,
Chennai 600028.
2. Mr. A. Raaj Mohammed,
(Defendant No.9)
S/o. Mr. M.S. Ali Akbar,
New No. 1631, Old No. 10/25C, Yakubhasanpettai,
Jahennathapattinam,
Kottaipattinam Post,
Manameelkudi Taluk,
Pudukottai District. ... Defendants

In the above O.S. No.2933 of 2019, the Hon'ble XVI Assistance City Civil Judge, Chennai was pleased to order paper publication to you on 22.02.2022 returnable by 14.03.2022. In strict compliance with the above-said order, this paper publication has been effected to you. Therefore, kindly make your appearance by counsel or by person before the Hon'ble XVI Assistance City Civil Judge, Chennai, at 10:30 a.m. on 14.03.2022 failing which the matter will be decided in your absence.

B.KANNAN
K.LIVINGSTON
Counsel for Plaintiff

In the Court Of II Court Judge Small Causes Court at Chennai
M.C.O.P.NO. 3398 of2018

V. Subash ... Petitioner

vs

1. B. Ramu
2. The National Insurance Company Limited ... Respondents

To
B. Ramu, S/o. Balakrishnan,
No.1, Nehru pt Cross Street,
Sholinganallur, Chennai-600 119

Take notice the above said matter was posted on 11.03.2022 for your appearance before the Hon'ble II Court Judge Small Causes Court at Chennai. Kindly make arrangements to appear on that day either by you or by your Counsel on that day at about 10.30 a.m otherwise the matter will be decided in your absence.

T.DEVI
Counsel for Petitioner

SHRIRAM TRANSPORT FINANCE CO LTD
CHEYYUR Branch VEHICLE FOR SALE

S.NO.	VEH NO	MAKE	YEAR
1.	TN23BU-4294	TATA ACE	2010
2.	TN19Y-0210	MAHINDRA TOURISTER FBV-P	2010
3.	TN22DE-5762	TATA SUMO VICTA-P	2016

CONTACT: C. RAMKUMAR 9843926003

அறிவிப்பு
படிவம் எண். INC-25A

பொது வரையறுக்கப்பட்ட நிறுவனத்தை, தனி வரையறுக்கப்பட்ட நிறுவனமாக மாற்றுவதற்கு கம்பெனிகள் சட்டம் 2013, பிரிவு 14–ன் கீழ் மற்றும் விதி 41, கம்பெனிகள் (உருவாக்கம்) விதிகள், 2014 மனு முன்பாக மண்டல இயக்குநர், தெற்கு மண்டலம், கம்பெனிகள் விவகாரத்துறை அமைச்சகம், சென்னை – 600 006.

M/s. ஸ்ரீவீ கேப்பிட்டல் கன்சல்டன்ஸ் லிமிடெட்
(CIN - U65991TN1992PLC023694)
ஹால் மார்க் டவர்ஸ், 4வது மாடி,
எண். 136, டி.டி.கே. ரோடு, ஆழ்வார்பேட்டை, சென்னை – 600 018. ... மனுதாரர்

கம்பெனிகள் பதிவாளர் முகவரி :
பிளாக் எண். 6, பி விங், 2வது மாடி, சாஸ்திரிபவன்,
எண். 26, ஹாடோஸ் சாலை, சென்னை – 600 034. ... எதிர் மனுதாரர்

கம்பெனியை **ஸ்ரீவீ கேப்பிட்டல் கன்சல்டன்ஸ் லிமிடெட்டில்** இருந்து **ஸ்ரீவீ கேப்பிட்டல் கன்சல்டன்ஸ் பிரைவேட் லிமிடெட்** ஆக மாற்றுவதற்கு கம்பெனிகள் சட்டம், 2013, பிரிவு 14 ன் கீழ் மற்றும் விதி 41, கம்பெனிகள் (உருவாக்கம்) விதிகள் 2014, **28.02.2022** அன்று நடைபெற்ற அசாதாரண பொதுக்கூட்டத்தில் மனுதாரர் கம்பெனி ஒரு சிறப்பு தீர்மானத்தை இயற்றியுள்ளது என்று இதன் மூலம் அறிவிக்கப்படுகிறது.

நிறுவனத்தை பொது வரையறுக்கப்பட்ட நிறுவனத்தில் இருந்து தனிவரையறுக்கப்பட்ட நிறுவனமாக செய்யப்படவுள்ள மாற்றம் மண்டல இயக்குநரின் உறுதிபடுத்தளுக்கு உட்பட்டதாகும். இதற்காக மண்டல இயக்குநர், தெற்கு மண்டலம், சென்னை அவர்களுக்கு மனு ஒன்று தாக்கல் செய்ய திட்டமிட்டுள்ளது, திட்டத்தில் எவரது நலமேனும் பாதிக்கப்பட்டுள்ளதாக கருதுவோராயின் அதுகுறித்து நேரடியாகவோ அல்லது பதிவு தபால் மூலமாகவோ பாதிக்கப்படும் நலன் மற்றும் எதிர்ப்பதற்கான காரணத்தை, மண்டல இயக்குநர், கம்பெனிகள் விவகாரத்துறை அமைச்சகம், தெற்கு மண்டலம், 5–வது மாடி, சாஸ்திரிபவன், எண். 26, ஹாடோஸ் ரோடு, சென்னை – 600 006 அவர்களுக்கு இந்த அறிவிப்பு வெளியான 14 நாட்களுக்குள் அனுப்பவேண்டும். அதன் நகல் ஒன்றை மனுதாரரின் கீழ்கண்ட பதிவு அலுவலகத்திற்கு அனுப்ப வேண்டுமெனக் கேட்டுக்கொள்ளப்படுகிறார்கள்.

மனுதாரர் சார்பாக
Sd/- **சுதந்திரம்**
இயக்குநர், (DIN: 00041874)

பதிவு அலுவலகம் - ஹால் மார்க் டவர்ஸ், 4வது மாடி,
எண். 136, டி.டி.கே. ரோடு, ஆழ்வார்பேட்டை, சென்னை – 600 018.

தேதி : 05-03-2022
இடம் : சென்னை

SHRIRAM TRANSPORT FINANCE CO LTD
MADRAS MAIN BRANCH VEHICLE FOR SALE

S.NO.	VEH.NO.	MODEL	MAKE
1.	TN07AZ4667	EICHER 10.50 FBT	2003
2.	TN02AQ3817	EICHER 20.16 FBT	2010
3.	TN02AQ3904	EICHER 20.16 FBT	2010
4.	TN02AP9634	EICHER 20.16 FBT	2010
5.	TN20AX4747	EICHER 10.95 FBT	2005
6.	TN21AJ1801	TATA LPT 1109 FBT	2010
7.	TN21AJ1729	TATA LPT 909 FBT	2010
8.	TN37AF8840	TATA LPT 1109 FBT	2004
9.	TN22DB3618	G M TAVERA-P	2015
10.	TN18S4887	TATA ACE SUPER	2013
11.	TN09CB3129	TOYOTA ETIOS-P	2015
12.	TN02AQ3703	EICHER 20.16 FBT	2010
13.	TN85A7436	FORCE TEMPO TRAVELLER-P	2015
14.	TN09BH3009	TOYOTA INNOVA-P	2011

CONTACT NO : +91 9176621333

நடுவர் – மத்திய சென்னை மாவட்ட சீட்டு நிதி வழக்குகள் நீதிமன்றம்.
ஒருங்கிணைந்த வணிக வரி மற்றும் பதிவுத் துறை அலுவலக கட்டிடம், தரைதளம், கால்நடை மருத்துவமனை வளாகம், அண்ணா சாலை, நந்தனம், சென்னை– 600 035.
நடுவர்
வழக்கு எண்.33 /2021

ஸ்ரீ கோகுலம் சிட்ஸ் அண்டு பைனான்ஸ் கம்பெனி (பி) லிமிடெட், நெ.49, ஆற்காடு ரோடு, கோடம்பாக்கம், சென்னை–600 024. ..Disputant

எதிர்

MOHAMED RIYAZ & Others ...Respondent/Opponents

To,
3. M.Jainabu Beevi, W/o. Mohamed Gani,
No.1290, Nadu Street, Puthanatham,
Manapparai, Trichy –621310. ...Opponents

சொத்து விபரம் – ஆவண எண்.188/1986– (Jainabu Beevi)

திருச்சி பதிவு மாவட்டம், மணப்பாறை உப– பதிவு மாவட்டம், மணப்பாறை வட்டம், புத்தா நத்தம் கிராமம், கஸ்பா புத்தா நத்தம் நடுத் தெருவில் நத்தம் சர்வே 304/1–ல் செண்ட் 05 நிலத்தில் கீழ்புறம் என் மீதி காலி இடத்துக்கும், அதில் உள்ள ஓட்டு வில்லை வீட்டுக்கும் கிழக்கு, பகர்தீன் ஓட்டு வில்லை வீட்டுக்கு மேற்கு, கிழமேல் வீதிக்கு தெற்கு, செ.ம.பர்மா காசீம், செ.ம. ஜமால் வீட்டுக்கும் பொது சந்துக்கும் வடக்கு இதற்குள் கிழமேல் ஜாதியடி 22¼ தென்வடல் ஜாதியடி 41¼ சதுர அடிக்கு 918 சதுர அடி அளவுள்ள கீழ்நிலமும்,
இதில் வடபுறம் கிழமேல் ஜாதியடி 18 தென்வடல் கிழமேல் ஜாதியடி 23க்கு 414 சதுர அடிக்கு 38–50 சதுர மீட்டர் அளவில் தெற்குப் பார்த்துக் கட்டியுள்ள ஓட்டு வில்லை வீடு ஒன்றும், முன்புறம் உள்ள காலி இடமும் உள்பட சகலமும், இதற்கு ஏற்பட்ட மாமூல் பொது வீதி வழி பாத்தியம், இது மணப்பாறை பஞ்சாயத்து யூனியனுக்குட்பட்டது.

வாதி சீட்டு நிறுவனத்திற்கு தாங்கள் செலுத்த வேண்டிய நிலுவை பாக்கி வட்டியுடன் ரூ.28,03,360/– *தொகையை திரும்பப் பெற இந்த தாவா தாக்கல் செய்யப்பட்டுள்ளது. இந்த தாவா* 26.04.2022 *அன்று காலை 11.00 மணிக்கு நடுவர் –மத்திய சென்னை மாவட்ட சீட்டு நிதி வழக்குகள் நடுவர் நீதிமன்றம் ஒருங்கிணைந்த வணிக வரி மற்றும் பதிவுத் துறை அலுவலக கட்டிடம், தரைதளம், கால்நடை மருத்துவமனை வளாகம், அண்ணா சாலை, நந்தனம், சென்னை– 600 035. முன்பு இறுதியாக விசாரணைக்கு அழைக்கப்படவிருக்கிறது. அன்று நேரில் ஆஜராகத் தவறினால் இந்த தாவா உங்களுக்கு எதிராக ஒருதலைப்பட்சமாக முடிவு செய்யப்படும்.*

ஜி.இராமசந்திரன்
வாதியின் வழக்கறிஞர்.

படிவம்-B

பொது அறிவிப்பு

இந்திய நொடிந்த நிலை மற்றும் திவால் நிலை வாரியம், (இன்சால்வன்சி தீர்வு நடைமுறைகள்) ஒழுங்கு விதிகள் 2016, ஒழுங்கு விதி 12-ன்கீழ்

"ULTRA TILE PRIVATE LIMITED"-ன் நிறுவனபாத்தியதாரர்களின் (Stakeholders) கவனத்திற்கு

எண்	முக்கிய விபரங்கள்	
1.	கடன் பெற்ற கார்ப்போரேட் நிறுவனம்	**Ultra Tile Private Limited**
2.	கடன் பெற்ற கார்ப்போரேட் நிறுவனம் நிறுவப்பட்ட ஆண்டு	**25.08.1993**
3.	கடன் பெற்ற நிறுவனம் பதிவு செய்துள்ள / இணைப்பு பெற்றுள்ள அதிகார அமைப்பு	**ROC - சென்னை**
4.	கார்ப்போரேட் அடையாள எண். / வரையறையுள்ள பொறுப்பு அடையாள எண்.	**U26960TN1993PTC025667**
5.	கடன் பெற்ற கார்ப்போரேட் நிறுவத்தின் பதிவு அலுவலக மற்றும் முதன்மை அலுவலக முகவரி	KPM'S SAPPHIRE, எண்.26, 11-வது அவின்யூ, அசோக் நகர், சென்னை-600 083, தமிழ்நாடு, இந்தியா (செயல்படாதது)
6.	இன்சால்வன்சி தீர்வு நடைமுறை முடிவுறும் தேதி	**29.06.2021,** (நிறைவு திவால் நிலையிலிருந்து 180 நாட்களுக்குள்)
7.	கடன் பெற்ற கார்ப்போரேட் நிறுவனத்தின் கலைப்பு தொடங்கும் தேதி	**01.03.2022**
8.	திவால் தொழில்முறையின் கலைப்பு அதிகாரியின் பெயர் & பதிவு எண்.	**பெயர்: L V ஷியாம் சுந்தர்** **பதிவு எண்:** **IBBI/IPA-002/IP-N00262/2017-18/10775**
9.	பதிவு செய்யப்பட்ட கலைப்பு அதிகாரி-ன் பெயர், முகவரி, மின் அஞ்சல் முகவரி	**முகவரி:** 3-வது தளம், எண்.17, காந்தி ரோடு, ஆழ்வார்திருநகர், விநாயகர் கோவில் எதிரில் & சம்யுக்தா ஸ்கேன்ஸ் மேல், சென்னை-600 087, தமிழ்நாடு. E-mail: shyam.ascend@gmail.com
10.	திவால் தொழில்முறையின் கலைப்பு அதிகாரியின் பெயர் & பதிவு எண்.	**முகவரி:** 3-வது தளம், எண்.17, காந்தி ரோடு, ஆழ்வார்திருநகர், விநாயகர் கோவில் எதிரில் & சம்யுக்தா ஸ்கேன்ஸ் மேல், சென்னை-600 087, தமிழ்நாடு. Email: cirp.ultratile@gmail.com with a copy marked to shyam.ascend@gmail.com Landline: 044-43535657, Mobile: 9884882326 (அலுவலகம்)
11.	கோரிக்கைகளை சமர்ப்பிக்க இறுதி தேதி	**31.03.2022**

தேசிய கம்பெனி சட்ட தீர்ப்பாயம், சென்னை அமர்வு தனது ஆணை மூலம் **01.03.2022 அன்று Ultra Tile Private Limited** நிறுவனத்திற்கு நிறுவன கலைப்பு நடைமுறைகளை துவக்க உத்தரவிட்டுள்ளது என இதன்மூலம் அறிவிக்கப்படுகிறது.

எனவே **Ultra Tile Private Limited** நிறுவனத்திற்கு பாத்தியதாரர்கள் தங்களது கோரிக்கைகளுக்கான ஆதாரங்களை **31.03.2022** அன்று அல்லது அதற்கு முன்னர் மேற்படி வ.எண்.10-ல் காணும் முகவரியில் உள்ள கலைப்பலுவலரிடம் சமர்ப்பிக்குமாறு இதன் மூலம் கேட்டுக்கொள்ளப்படுகின்றனர்.

நிதிக்கடன் வழங்கியவர்கள் தங்களது கோரிக்கை ஆதாரங்களை மின்னணு முறையில் மட்டும் சமர்ப்பிக்க வேண்டும். கடன் வழங்கிய மற்றவர்கள் அனைவரும் தங்களது கோரிக்கை ஆதாரங்களை நேரில், அஞ்சலில் (அல்லது) மின்னணு முறையில் சமர்ப்பிக்கலாம்.

பொய்யான அல்லது திசைத்திருப்ப கூடிய கோரிக்கைக்கான ஆதாரங்களை சமர்ப்பித்தால் அது அபராதம் / தண்டனைக்கு வழிவகுக்கும்.

தேதி : 05.03.2022
இடம் : சென்னை

கலைப்பு அதிகாரியின் பெயர் : L V ஷியாம் சுந்தர்
கலைப்பு அதிகாரியின் கையொப்பம் :